CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1762/92

New Delhi this the 14th day of August, 1997.

(10)

Hon'ble Mr. S.R. Adige, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

1. Faudha Singh,
S/o Doe Man,
R/o Village Bung Kulong Basti,
P.O. Shoreni,
District Barzaling (West Bengal),
presently residing at H.No.F-212/C,
G.T.B. Enclave,
Dilshad Garden, Shahdra,
Delhi-95.

2. Jai Karan Singh,
S/o Shri Chinta Ram,
R/o Village Roop Vas,
P.S. Dadri,
District Ghaziabad, U.P. ...Applicants

(None for applicants)

-Versus-

1. Commissioner of Police, Delhi,
Delhi Police Headquarters,
M.S.O. Building,
I.P. Estate,
New Delhi.

2. Additional Deputy Commissioner of Police,
North-East District,
Seelampur Lines, Delhi. ...Respondents

(By Advocate Shri Ajesh Luthra, proxy for
Mrs. Jyotsna Kaushik)

O R D E R (ORAL)

Hon'ble Mr. S.R. Adige, Member (A):-

In this O.A. applicants impugn the order dated 16.12.91 passed by the respondents dismissing them from service.

2. None appeared for the applicants when the case was called out. We note that none appeared for the applicants on 16.7.97 either. On that date, it was brought to our notice that applicants' counsel was no longer practising in Delhi and accordingly

2

notice was issued to applicants to appear either in person or through fresh counsel. Accordingly, notices were issued, but we are informed that ADs are still awaited. Shri Ajesh Luthra, proxy counsel for Mrs. Jyotsna Kaushik appeared for the respondents and has been heard.

3. Shri Luthra has invited our attention to the fact that both applicants have subsequently filed another OA-125/96, in which the same relief, i.e., quashing of the impugned order dated 16.12.91 has been sought. After hearing both parties, that OA was allowed by order dated 17.7.96 whereby the impugned order dated 16.12.91 was set aside and respodents were directed to reinstate the applicants in service forthwith.

4. Pursuant to the said judgement dated 17.7.96, the respondents have issued order dated 6.11.96, a copy of which is taken on record, reinstating the applicants.

5. Under the circumstances the present O.A. does not survive and is accordingly dismissed. No costs.

(Dr. A. Vedavalli)
Member (J)

(S.R. Adige)
Member(A)

'Sanju'